

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Wednesday, 16th July, 1952.

The House met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

## MOTIONS FOR ADJOURNMENT

## USE OF FORCE BY POLICE IN CALCUTTA

**Mr. Speaker:** I have received notices of three adjournment motions. One is from the hon. Member Shri Gurupadaswamy. He wants adjournment of the House to discuss "the use of force, lathi and tear gas by the police of Calcutta on Tuesday, the 15th of July against the peaceful procession of citizens" which has caused, as he says, a grave threat etc. I need not discuss this. Obviously, it is not the concern of the Government of India. It is undoubtedly the concern of the West Bengal Government and I cannot give my consent to this.

## FOOD POLICY re WEST BENGAL

**Mr. Speaker:** Then there are two adjournment motions practically dealing with the same subject. One is by the hon. Member Dr. Meghnad Saha and the other by Shri Tridib Kumar Chaudhuri. The first reads as follows:

"The situation arising in west Bengal on account of the failure of the Government of India to take prompt and effective steps so as to get the new food policy with regard to West Bengal as announced by the hon. the Food Minister on the 13th of June last and reiterated on the floor of the House

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in the course of his reply to discussions on the Food Budget, implemented by the Government of West Bengal, leading to" etc.—with which we are not concerned—leading to, as he says, "public agitation and civil disobedience movement in the State".

The second, from Shri Tridib Kumar Chaudhuri, reads:

"The situation arising in West Bengal by the failure of the Government of India to take prompt and effective steps so as to ensure increased food supply for the Greater Calcutta industrial area and to get the new food policy with regard to West Bengal as announced by the hon. the Food Minister on the 13th of June, 1952, and again reiterated on the floor of the House during Budget discussions, implemented by the Government of West Bengal."

Now, I should like the hon. Members who have given notices of these adjournment motions just to tell, in a few words as to what specifically, according to them, is the failure to implement the policy and what exactly that policy was. They need not take a long time. I merely want to consider the admissibility of these motions.

**Shri T. K. Chaudhuri (Berhampore):** The new food policy announced by the hon. Mr. Kidwai with regard to West Bengal, particularly with regard to the Greater Calcutta industrial area was, briefly speaking, this: He announced that the Centre would undertake the responsibility of supplying the additional foodgrains—rice and wheat—that would be required to feed the Greater Calcutta industrial area and certain other measures would follow as a logical consequence to this policy. But it has been announced day before yesterday by the Chief Minister of the Government of West Bengal that they